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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Contempt Application No. 1 /425/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.
V/s.
Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	KIRAN SHAH	C.A.	Applicant	Kiran Shah
2.	Bharat Rao	Advocate	Applicant	Bharat Rao
3.	PRATIK THAKKAR	ADVOCATE	RESPONDENTS	Pratik Thakkar

ORDER

Learned FCA Mr. Kiran Shah with Learned Advocate Mr. Bharat Rao present for Original Petitioner. Learned Advocate Mr. Pratik Thakkar present for Original Respondent.

Heard arguments of Learned Counsel for Petitioner and Learned Counsel for Respondent.

Proof of service of notice on Respondents No. 1 to 4 filed.

Learned Counsel for Respondent Requested time to file reply.

Learned Counsel for Respondent shall file reply within 2 days.

List the matter on 08.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 6th day of September, 2017.